

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 107/TT/2012**

Subject : Determination of transmission tariff of (i) one Ckt. of part of 400 kV Korba-Birsinghpur D/C line (from Korba gantry to LILO point) Loc.- 179/2 of Balco TPS; (ii) Combined assets of (i) & one Ckt. of part of 400 kV Korba-Birsinghpur D/C line (from Korba Gantry to LILO point) Loc. 179/2 alongwith bays at Korba and D/C line from Loc 179/2 to 176/0 of Vandana TPS & (iii) Combined Assets of (ii) & balance portion of 400 kV D/C Korba-Birsinghpur TL from LILO point 176/0 (take off for Vandana Vidyut) to Birsinghpur (MP) under WRSS-II, SET D scheme of Western Region for tariff block 2009-14

Date of Hearing : 26.11.2013

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri M.Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : PGCIL

Respondents: : MPPTCL & 9 others

Parties present : Shri S.S. Raju, PGCIL  
Shri Prashant Sharma,PGCIL  
Shri A.M. Pavgi, PGCIL  
Ms. Sangeeta Edwards, PGCIL  
Shri M.M. Mondal,PGCIL  
Shri B.K. Sahoo, PGCIL



## Record of Proceedings

The representative of the petitioner submitted as under:-

- (a) The petition has been filed for determination of transmission tariff of Korba - Birsinghpur transmission line under WRSS-II, SET D scheme for tariff block 2009-14. Since forest clearance was getting delayed, the petitioner commissioned the line in parts, i.e. the line from Korba gantry to Location No. 179/2, on 1.10.2011, Balco-Vandana (1st ckt.) and Korba-Vandana (2nd ckt.), on 1.12.2011, Balco to Birsinghpur (1st ckt.), on 1.3.2012, and Vandana-Birsinghpur (2nd ckt.) on 1.4.2012;
- (b) Investment approval for the project was accorded by the Ministry of Power, Government of India on 24.7.2006 and the project was to be completed within 48 months from the date of investment approval, i.e. by 1.8.2010. The assets covered under the petition have been put under commercial operation after delay of 14 to 20 months;
- (c) The petitioner has constructed Korba-Birsinghpur transmission line as per the original scope of work and LILOs have been constructed by M/s Balco and VVL at their own cost;
- (d) Main reason for delay in the commissioning of the assets, for which justification has already been furnished vide affidavit dated 5.6.2012, was that the forest authority took a long time in granting approval for forest clearance. The said line is traversing through forest stretches of two different states, namely Madhya Pradesh and Chhattisgarh. While proposal for forest clearance was submitted on 17.5.2006, the Government of Madhya Pradesh accorded the final stage forest clearance on 9.11.2009, and the Government of Chhattisgarh accorded the approval on 14.6.2011. As per the original schedule, forest approval was to be accorded in 25 weeks time, and it took much more than the estimated period for reasons beyond the control of the petitioner. He requested to allow the transmission tariff of the assets after condoning the delay;
- (e) The cost incurred is within approved limits;



(f) MPPTCL, Respondent No. 1, and MSEDCL, Respondent No. 2, have filed their respective replies. Rejoinder would be filed within 10 days.

2. None appeared for the respondents.
3. The Commission directed the petitioner to file rejoinder to the replies within 10 days.
4. Subject to above, order in the petition was reserved.

By order of the Commission

Sd/-  
(T. Rout)  
Chief Legal

